

(b) if so, what action the Department has intimated in this matter and what is the present position ;

(c) if no action has been initiated by the department, the reasons therefor ;

(d) whether it is a fact that their work is being supervised by those supervisor Instructors and Foreman Instructors in I.T.I.'s who do not have any knowledge of the Stenography subject ; and

(e) if so, the reasons for not posting qualified and competent officials who have sufficient knowledge of stenography for supervision of the work of Stenography Institutions ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) to (c). Three instructors have submitted their representations to the Director of Employment, Training and Technical Education, New Delhi and the matter is under consideration of Delhi Administration.

(d) Yes. However, the Supervisor Instructors/Foreman Instructors look after only administrative and accounts arrangements while the teaching programme is conducted by the Stenography Instructors.

(e) No supervisor Instructor or Foreman Instructor in Stenography trade has yet been provided in the Industrial Training Institutes of Delhi for the following reasons :—

- (i) The post of supervisory Instructor is sanctioned in the pay scale of Rs. 250-380 while the pay scale of Stenography Instructor Rs. 210-425. So the Supervisory Instructor in the said scale would not be able to supervise the work of Stenography Instructor.
- (ii) Foreman Instructor is provided for a batch of 192 training seats. None of the Industrial Training Institutes in Delhi has 192 or more training seats in Stenography trade.

Transfers of Instructors in Delhi Industrial Training Institutes

654. SHRI HARDAYAL DEVGUN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that some

Instructors working in different Industrial Training Institutes in Delhi/New Delhi have applied to the Directorate of Employment and Training, New Delhi for their transfers to the nearest I.T.I.s, from their residences ;

(b) if so, the total number of such employees of each I.T.I. separately who have applied for such transfers ;

(c) what action the department has initiated for their posting to the nearest I.T.I.s. from their residences ; and

(d) when such transfers would be made ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) to (d). Three Instructors, one each from the Industrial Training Institutes at Arab-ki-Sarai, Pusa and Shahdara, had applied for their transfer to the Industrial Training Institutes nearer to their residence and necessary transfers have already been made.

कतिपय समाचार-पत्रों को सरकारी विज्ञापनों का न दिया जाना

655. श्री राम सिंह अयरवाल :
श्री राम स्वरूप विद्यार्थी :

क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने हाल में कतिपय समाचार-पत्रों द्वारा कुछ साम्प्रदायिक सामग्री प्रकाशित किये जाने के कारण उन्हें विज्ञापन देना बन्द कर दिया है ;

(ख) क्या प्रकाशित सामग्री के साम्प्रदायिक स्वरूप के बारे में प्रेस परिषद से परामर्श किया गया था ;

(ग) यदि हां, तो तत्सम्बन्धी ब्योरा क्या है और यदि नहीं, तो इसके क्या कारण हैं ;

(घ) साम्प्रदायिकता की भावना फैलाने के आरोप में न्यायालयों द्वारा दण्डित समाचार पत्रों के नाम क्या हैं ; और

(ङ) काली सूची में दर्ज किये गये उन समाचार पत्रों के नाम क्या हैं, जिनके प्रति-

निधियों को अभी पिछले दिनों शिमला में आयोजित किये गये अखिल भारतीय समाचार पत्र सम्पादक सम्मेलन की स्थायी समिति में सम्मिलित किया गया है ?

सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) :

(क) जी, हां ।

(ख) जी, नहीं ।

(ग) सरकारी विज्ञापन ऐसे समाचार-पत्रों और पत्रिकाओं को नहीं दिये जाते जो साम्प्रदायिक भावना उभारते हैं या हिंसा का प्रचार करते हैं या सार्वजनिक शालीनता और नैतिकता के सामाजिक तौर से स्वीकृत सिद्धान्तों का उल्लंघन करते हैं और इस प्रकार राष्ट्रीय हितों को क्षति पहुंचाते हैं। ऐसे मामलों में राज्य सरकारों तथा/या पत्र सूचना कार्यालय के साथ विचार-विमर्श करके सावधानी-पूर्वक मूल्यांकन के आधार पर कार्रवाई की जाती है ।

(घ) सूचना एकत्र की जा रही है और शीघ्र ही सदन की मेज पर रख दी जाएगी ।

(ङ) 1. आर्गेनाइजर, अंग्रेजी साप्ताहिक, नई दिल्ली ।

2. प्रताप, उर्दू दैनिक, नई दिल्ली ।

3. तरुण भारत मराठी दैनिक, नागपुर ।

4. युगधर्म, हिन्दी दैनिक, जबलपुर।

Payment of Bonus to Jute Mill Workers in West Bengal

656. SHRI K. HALDER : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware of acute discontent among the Jute Mill workers of West Bengal over the issue of payment of bonus ;

(b) whether Government are aware that all the workers' organisations have decided to boycott the payment of bonus at the old rate of 4 per cent per annum ; and

(c) if so, the demands of the workers

and the steps Government propose to take to redress the grievances of workers ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) to (c). The unions are reported to have demanded bonus in excess of that due under the Payment of Bonus Act, 1965. The State Government is trying to bring about an amicable settlement.

Grants to Uttar Pradesh for Community Development

657. SHRI JAGESHWAR YADAV : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the grants given by the Central Government to Uttar Pradesh for community development during the last three years ; and

(b) the number of Co-operative Societies at Uttar Pradesh against whom charges of fraud and corruption have been levelled ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI S. C. JAMIR) :

(a) Central Grants given to Uttar Pradesh for Community Development during the last three years are as below :

(In lakhs of rupees)			
Year	Central Assistance Grants	Loan	Total
1967-68	126.22 (includes Rs. 5.95 lakhs paid as arrear payment for earlier years)	89.54	215.76
1968-69	117.37	88.19	205.56

For 1969-70, no separate figures of grants released for Community Development can be given, since with effect from 1.4.69 Central assistance to the States for their Plan Schemes including Community Development is given in the shape of block grants and block loans.

(b) No information is available with the Government and it is being collected.